

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3176

ANSWERED ON:21.03.2007

PENDING CBI CASES

Chowdhury Shri Adhir Ranjan;Meghwal Shri Kailash;Renge Patil Shri Tukaram Ganpatrao;Saroj Shri Tufani;Singh Shri Uday;Yadav Shri M. Anjan Kumar

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the number of cases pending before the CBI are mounting day by day ;
- (b) if so, the number of pending cases with the CBI as on date ;
- (c) whether the reasons for the huge pendency of cases with the CBI have been examined by the Government; and
- (d) if so, the details thereof and the steps taken by the Government towards clearance of such cases in a time-bound manner ?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SURESH PACHOURI)

(a): No, Sir. The number of cases pending under investigation by CBI during the last five years is as follow:

Year Number of cases

2002 1478

2003 1435

2004 1354

2005 1402

2006 1417

(b): As on 31.12.2006, there were 1417 cases under investigation with the CBI.

(c) & (d): Investigation of cases by the CBI takes time because of the complicated nature of cases requiring scrutiny of voluminous documents and examination of large number of witnesses. The CBI endeavors to complete investigation in all cases at the earliest. There is a laid down system of holding monthly and quarterly review meetings where the cases under investigation are examined by

the CBI with a view to finalise them early. Norms have also been laid down in the CBI (Crime) manual for finalization of investigation in various kind of case.